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the SUNDAY OBSERVER, New Delhi dated 9-15th December, 1990

(d) if so, what his reaction thereto, and

(e) what steps are being taken to set matters right?

IN THE MINISTER OF STATE THE MINISTRY OF CIVIL AVIA-TION (SHRI HARMOHAN DHA-WAN). (a) There is a well established procedure for appointment to the vosts of Chairman & Managing Director of public sector undertakings like Air India and Indian ' Airlines. According to this procedure, the Pub-Selection Board Enterprises hc (PESB) interviews qualified internal and external candidates and makes its recommendations to the administrative Ministry The final appointment JS made on the orders of the Appointments Committee of the Cabine (ACC)

(b) The post of Chairman and Managing Director is not a promotion post Therefore, there is no question of supercession of any person in its appointment.

(c) to (e) There is no basis to such reports. Government have not 'aken a decision in the matter so far. The appointment of a regular Chairman and Managing Director, Air India will be done by the Government in accordance with the prescribed procedure

Settig up of Power Plants in India by Foreign Companies

1229 SHRI KAPIL VERMA: SHRIMATI SURYAKAN-TA PATIT.

TA PATIL: KUMARI CHANDRIKA PREMJI KENIA.

Will the Minister of ENERGY be pleased to state

(a) whether certain power companies of the West have shown interest in Betting up power plants in India; if so, what are the details in this regard, and

(b) what is Government's policy regarding foreign and Indian private sector participation in power generation?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKANE): (a) and (b) The Indian Electricity Act, 1910 and the Electricity (Supply) Act. 1948 which govern the power supply industry n India do rot har power generation in the private sector. The Industrial Policy Resolution, 1956 while reserving the generation and distribution of electricity for the public sector provides for expansion of the existing privately owned units and establishment of the new power units in the private sector. In view of the increasing requirements for power and the shortage of resources inhibiting public sector power utilities, the Government have taken a decision to encourage greater private sector participation in power generation, supply and distribution provided private sector bring in additionality of resources to the power sector.

The participation of foreign private investment in the power sector shall be in accordance with the provisions of the general policy frame work of liberalisation of foreign investment in the country.

While some parties from the West have shown interest in the setting up of thermal power stations in the private sector, no detailed proposal in this regard has been received so far

मंत्री के स्वविषेक कोटे के ग्रन्तगंत स्वीकृत पैट्रोल तथा एल०पी०जी० एजेंसियां 1230. श्री राधाकृष्ण मालवीय : डा० येलामनचिली शिवाजी:

क्या पेट्रोलियम ग्रौर रसायन मंत्री यह बताने की क्रुपा करेंगे कि :

(क) पिछले तीन वर्षों के दौरान पेट्रोल तथा एल०पी०जी० के जितरण